

**GOVERNMENT OF MEGHALAYA
LAW (B) DEPARTMENT**

NOTIFICATION

Dated Shillong, the 12th March, 2019

No.LJ(B).69/2012/50— In exercise of the powers conferred by sub-section (1) of Section 2 of the Meghalaya Autonomous District Administration of Justice Act (Assam Act XIV of 1960 as adapted and amended by Meghalaya), the Governor of Meghalaya is pleased to appoint Shri. Banteilang J. Kharshandi, MCS as Additional Deputy Commissioner, East Jaintia Hills District, Khliehriat generally for trial of cases, Civil and Criminal and the Governor is further pleased to direct that Shri. Banteilang J. Kharshandi, MCS as such Addl. Deputy Commissioner shall, for the general purposes aforesaid, exercise all the powers of the Deputy Commissioner under the Rules for the Administration of Justice and Police within the East Jaintia Hills District, Khliehriat with immediate effect and till he holds the said post.

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(E.M. Donn)

Joint Secretary to the Govt. of Meghalaya,
Law (B) Department.

Memo.No.LJ (B).69/2012/50-A,

Dated Shillong, the 12th March, 2019

Copy forwarded to: -

1. The Director of Printing & Stationery, Meghalaya, Shillong for publication of Notification in the Meghalaya Gazette.
2. The Deputy Commissioner, East Jaintia Hills District, Khliehriat this has a reference to your W.T. Message No.EJHD/Judl.12/2014/158 dt.26.02.2019.
3. The Personnel & A.R. (A) Department for information.
4. Shri. Banteilang J Kharshandi, MCS., Additional Deputy Commissioner, East Jaintia Hills District, Khliehriat.
5. The DEO (Data Entry Operator), Law (A) Department for uploading the Notification in the Law Department website.
6. Office copy.

By order etc...,



Joint Secretary to the Govt. of Meghalaya,
Law (B) Department.

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